

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 1ST SEPTEMBER, 2026 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. ZERO HOUR

III. MOTION UNDER RULE 15.

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

IV. MOTION UNDER RULE 16.

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

V. CALLING ATTENTION NOTICES.

- (i) **Calling Attention Notice No. 13** notice given by **Shri Ashok Kumar Arora, MLA** Regarding the job security of contractual Assistants and part-time Professors/Lecturers working in the State Universities.
- (ii) **Calling Attention Notice No. 14** notice given by **Shri Balwan Singh Doulatpuria, MLA**, clubbed with Admitted Calling Attention Notice No. 13 The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 13.

VI. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE THROUGH 'NeVA' PORTAL.

1. A MINISTER to lay on the Table the Higher Education Department Notification No. S.O. 44/H.A. 12/2024/S. 16/2026, dated the 24th August, 2026, as required under section 16 (2) of the Haryana Registration and Regulation of Private Coaching Institutes Act, 2024 (Haryana Act No. 12 of 2024).
2. A MINISTER to lay on the Table the Sports Department Notification No. S.O.28/H.A. 8/2024/S. 29/2026, dated 9th July, 2026, as required under section 29 (2) of the Haryana State Sports Associations (Registration and Regulation) Act, 2024 (Haryana Act, No. 8 of 2024)
3. A MINISTER to lay on the Table the Annual Report of Haryana Mass Rapid Transport Corporation Limited for the year 2023-2024, as required under section 395 (1) of the Companies Act, 2013.
4. A MINISTER to lay on the Table the Annual Report of Gurugram Metro Rail Limited (GMRL) for the year 2024-2025, as required under section 394 (2) of the Companies Act, 2013.
5. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on State Finances for the year 2024-2025 of the Government of Haryana, Report No. 1 of 2026 (State Finances Audit Report) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
6. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India, Compliance Audit on GST, Government of Haryana, Report No. 2 of 2026 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

7. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India, Information System Audits, Government of Haryana, Report No. 3 of 2026 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
8. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the period ended March, 2024 of the Government of Haryana, Report No. 4 of 2026 (Composite Audit Report-Civil) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
9. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the period ended March, 2024 of the Government of Haryana, Report No. 5 of 2026 (Compliance Audit-Revenue) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
10. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Local Bodies for the period ended March, 2024 of the Government of Haryana, Report No. 6 of 2026 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
11. FINANCE MINISTER to lay on the Table Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2019-20 to 2021-22, Government of Haryana, office of the Principal Accountant General (Audit) Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VII OFFICIAL RESOLUTION

A MINISTER to move that- “On July 29, 2026, on the occasion of Guru Purnima, the nationwide ‘**Guru Ravidas Maharaj Samrasta Sankalp Abhiyan**’ was launched, dedicated to the 650th Prakash Parv of Sant Shiromani Shri Guru Ravidas Ji. The campaign will continue until February 20, 2027.

2. The campaign was launched from Seer Govardhanpur in Varanasi, the birthplace of Sant Shiromani Shri Guru Ravidas Ji. On that day, urns filled with sacred soil from his birthplace were ceremonially worshipped and handed over to representatives of various states across the country.
3. The objective of this campaign is to take the message of equality, compassion, affection, service, devotion, social justice and social harmony given by Sant Shiromani Shri Guru Ravidas Ji to every section of society. It also aims to further strengthen social unity among different sections.
4. Sant Shiromani Shri Guru Ravidas Ji was born 649 years ago on the auspicious day of Magh Purnima in the sacred land of Kashi. His personality was as serene and radiant as the full moon. Through the Bhakti movement, he undertook the courageous and historic task of social reform. This created a new awakening in a society that was then entangled in caste divisions, superstition and discrimination based on high and low status.
5. Sant Shiromani Shri Guru Ravidas Ji gave us the immortal message **‘मन चंगा तो कठौती में गंगा’**. This teaches us that if our intentions are pure, our feelings are sincere and our actions are dedicated to public welfare, even the simplest of places can become a pilgrimage.
6. Expressing his reverence for Sant Shiromani Shri Guru Ravidas Ji, Hon’ble Prime Minister Shri Narendra Modi Ji visited his birthplace at Seer Govardhanpur in 2016 and paid obeisance. At that time, he expressed his resolve to develop the site. In 2019, the foundation stone of a major project for the expansion and development of the birthplace was laid. In its first phase, an amount of Rs. 50 crore was released for development works.
7. In addition, on August 12, 2023, Hon’ble Prime Minister Ji laid the foundation stone of the Sant Shiromani Guru Ravidas Memorial and Museum in Sagar, Madhya Pradesh, at a cost of more than Rs. 100 crore.
8. In February 2024, Hon’ble Prime Minister Ji inaugurated development works worth approximately Rs. 32 crore at his birthplace. On the same occasion, the foundation stone was laid for a Sant Ravidas Museum and Park at a cost of approximately Rs. 62 crore. An art gallery and museum showcasing the life, philosophy and teachings of Guru Ravidas Ji are to be developed as part of the project.
9. Hon’ble Prime Minister Shri Narendra Modi Ji participated in a special programme held at Dera Sachkhand Ballan on February 1 this year on the occasion of the 649th birth anniversary of Sant Shri Guru Ravidas Ji. During the programme, he particularly highlighted Shri Guru Ravidas Ji’s teachings on equality and quoted his famous couplet:

एकै माटी के सब भांडे, सबका एकै सिरजन हारा,
एकै घट व्यापै रैदासा, सबको एकै घड़े कुम्हारा।

10. In Haryana too, we are constructing a grand **Guru Ravidas Dham** on 5 acres of land at Umri in Kurukshetra. Its Bhumi Pujan was performed on March 15, 2024. The project will cost approximately Rs. 124 crore. A 125-foot-tall statue of Sant Ravidas Ji will also be installed on the premises.
11. Under the '**Guru Ravidas Maharaj Samrasta Sankalp Abhiyan**', the Kalash Yatra carrying the sacred soil from the birthplace of Shri Guru Ravidas Ji reached Haryana on August 4, 2026. A grand samaroh to welcome the Kalash Yatra was organised on August 5, 2026, at the premises of Mata Sheetla Temple in Gurugram. The Kalash are being taken to the district and village levels, where devotees are mixing the sacred soil with the soil of local temples and taking the message of social harmony given by Sant Shiromani Shri Guru Ravidas Ji to every section of society.
12. Hon'ble Speaker Sir, this Samrasta Yatra will reach Haryana on October 5 and continue until November 5, 2026. Entry gates and welcome venues will be prepared across the state along its route. Public meetings will also be organised. In addition, special interactions will be held in hostels, colleges, universities and coaching centres from November 26, 2026, to January 15, 2027.
13. I humbly appeal to all Hon'ble Members of this august House to cooperate in making this Yatra successful so that the teachings of Shri Guru Ravidas Ji can reach every section of society.
14. This august House also calls upon all the people of Haryana, particularly various saints, mahants, religious leaders and dera heads, temple committees, and social and cultural organisations, to participate in the programmes being organised under the '**Shri Guru Ravidas Maharaj Samrasta Sankalp Abhiyan**'.
15. Guru Ravidas Ji did not allow spirituality to remain confined to palaces and temples. He connected it with the huts of the poor, the sweat of working people and service to humanity.
16. He is regarded as a prominent saint of the Nirgun Bhakti movement. His devotion had no place for caste, class or external displays.
17. He is regarded as a disciple of Swami Ramanand Ji. In this context, Sant Kabir and Guru Ravidas Ji are considered representatives of the same broad Bhakti tradition.
18. His hymns have been respectfully included in the **Shri Guru Granth Sahib Ji**. This clearly demonstrates that his message transcended the boundaries of sect, region and language.
19. His famous composition '**Begampura**' is included on Ang 345 of the Shri Guru Granth Sahib. It says:

बेगम पुरा सहर को नाउ।
दूखु अंदोहु नहीं तिहि ठाउ॥

Begampura signifies a place where there is no sorrow, fear, injustice, discrimination or exploitation.

20. Devotee-poet Mirabai also regarded Guru Ravidas Ji as her spiritual guru in her compositions. This is evidence of his spiritual stature and widespread acceptance.
21. This august House pays homage to Sant Shiromani Shri Guru Ravidas Ji while remembering the teachings he gave to all humanity. It also resolves to celebrate the nationwide '**Guru Ravidas Maharaj Samrasta Sankalp Abhiyan**', dedicated to his 650th Prakash Parv, in a dignified manner.
22. This House believes that, as a true expression of reverence for Shri Guru Ravidas Ji, there is a need to take his immortal teachings to every citizen of Haryana, so that the state's proud tradition of mutual cooperation and brotherhood remains unbroken.
23. With deep reverence, I request this august House to unanimously pass this proposal on behalf of the people of the state on the occasion of the 650th Prakash Parv of Shri Guru Ravidas Ji.

“ऐसा चाहूँ राज में, जहाँ मिलै सबन को अन्न,
छोट-बड़ो सब सम बसै, रैदास रहै प्रसन्न।”

VIII. LEGISLATIVE BUSINESS.

(i) (Bill for introduction, consideration and passing)

The Haryana Appropriation (No. 3) Bill, 2026	A MINISTER	to introduce the Haryana Appropriation (No. 3) Bill; to move that the Haryana Appropriation (No. 3) Bill be taken into consideration at once; Also to move that the Bill be passed.
--	------------	---

(ii) (Bills for consideration and passing)

1. The Haryana State Commission for Minorities Bill, 2026	A MINISTER	to move that the Haryana State Commission for Minorities Bill, be taken into consideration at once; Also to move that the Bill be passed.
2. The Haryana Village Common Lands (Regulation) Amendment Bill, 2026	A MINISTER	to move that the Haryana Village Common Lands (Regulation) Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.
3. The Haryana Local Audit Bill, 2026	A MINISTER	to move that the Haryana Local Audit Bill be taken into consideration at once; Also to move that the Bill be passed.
4. The Haryana Private Universities (Amendment) Bill, 2026	A MINISTER	to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
5. The Haryana State Commission for Women (Amendment) Bill, 2026	A MINISTER	to move that the Haryana State Commission for Women (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
6. The Haryana Goods and Services Tax (Amendment) Bill, 2026	A MINISTER	to move that the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
7. The Haryana Panchayati Raj (Amendment) Bill, 2026	A MINISTER	to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
8. The Haryana State Council for Physiotherapy (Repeal) Bill, 2026	A MINISTER	to move that the Haryana State Council for Physiotherapy (Repeal) Bill be taken into consideration at once; Also to move that the Bill be passed.
9. The Haryana Law Officers (Engagement) Amendment Bill, 2026	A MINISTER	to move that the Haryana Law Officers (Engagement) Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.
10. The Haryana Right to Business Bill, 2026	A MINISTER	to move that the Haryana Right to Business Bill be taken into consideration at once; Also to move that the Bill be passed.